क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
280, एन0एच0–19, रनियां कानपुर देहात–20930

Dated 04/09/2023

Ref no. 2581/IB/H-14/2023

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi,
E-mail-judicial-ngt@gov.in

Sub:-**Submission of Joint Committee Report in compliance of order dated 04.08.2023 passed by Hon'ble National Green Tribunal in Original Application No. 483/ 2023 in the Matter of "Nayab & others Vs State of Uttar Pradesh."**

Sir,

In compliance of order dated 04.08.2023 passed by Hon'ble National Green Tribunal in Original Application No. 483/2023 in the Matter of "Nayab & others Vs State of Uttar Pradesh.", the report of Joint committee is being filled herewith after approval form competent authority.

It is requested that the Joint Committee report may be presented before the Hon'ble Tribunal for kind consideration.

Your Faithfully,

Pandey

(Ashutosh Pandey)
Regional Officer (Inch.)

Encl: As above,

Scanned with OKEN Scanner

Report of Joint Committee in Compliance to the Hon'ble NGT order dated 04/08/2023 in Original Application No. 483/2023 in the Matter of "Nayab & others Vs State of Uttar Pradesh.".

1.0 Permeable:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 04/08/2023 in the matter of Nayab & others Vs State of Uttar Pradesh. has constituted a joint committee of State PCB, UP and District Magistrate, Kannauj for verification of factual position. The copy of reference NGT order is annexed as **Annexure-1.**

The relevant para of said order, is reproduced hereunder:

"..In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Kannauj and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The UPPCB will be the nodal agency for coordination and compliance".

2. Proceedings

Order of the Hon'ble National Green Tribunal Dated 04/08/2023

In compliance of the referenced NGT order, the committee was constituted comprising of following members:

1. Sh.Chandra Shekhar, AEE, UPPCB, Kanpur Dehat Representative of UPPCB (Representative of R.O. UPPCB, Kanpur Dehat)
2. Sh.Avinash Kumar Gautam, SDM, District-Kannauj (Representative of DM, Kannauj)

3. Site Inspection:

In accordance to the referenced order of Hon'ble NGT, inspection of M/s H.M. Brick Kiln, Kannauj Road, Village-Makhaipur, Kusumkhor, District Kannauj, Uttar Pradesh was carried out on August21, 2023. During inspection, Project Proponent (Sh. Umar, Munim) was available at site. UPPCB has informed complainant to be present during the inspection time by mobile & SMS but complainant Nayab was not presented at site.

Scanned with OKEN Scanner

4. Salient Observations

The Committee visited M/s H.M. Brick Kiln, Kannauj Road, Vill- Makhaipur, Post-Kusumkhor, District Kannauj, Uttar Pradesh and the observations made by the committee are summarised as under:

1. During visit, the brick kiln was found non-operational. It is informed by the Brick Kin representative that the brick kiln is not operational since June 21, 2022.
2. It is informed that the brick kiln was established in October, 2021.
3. It is informed that installed capacity of Brick Kiln is 20, 000 bricks/day. During visit, approx.09 lakh bricks were lying at the brick kiln.
4. The brick kiln has not obtained "No Objection Certificate"(NOC) for establishment of Brick Kiln.
5. The brick kiln not having consent to operate under the Water and Air Act from UPPCB.
6. The brick kiln is rectangular in shape and installed ID fan with capacity 10 HP.
7. During visit, committee observed that brick kiln has not installed ladder, monitoring platform & porthole at the stack.
8. The Brick kiln is using coal, wood and wheat dust as fuel. Emission from the kiln is emitted through stack of height approx. 115 ft.
9. The Brick Kiln has 02 borewells to meet its fresh water requirement. No flow meter is installed at borewells.
10. As informed, the Brick Kiln has obtained permission from Mining department. The Brick Kiln has submitted royalty of amount 1,71,290/- to mining department for the year of 2022-23.
11. As per the Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012, No license in respect of firing of brick kiln or for mining lease shall be granted by Zila Panchayat/concern district administration until and unless a valid previous consent (NOC) from UPPCB is obtained by the owner of the brick kin.
12. UPPCB has issued notice to Brick Kiln on 14.04.2022 for non operation of brick kiln without CTE/CTO from SPCB, which is not complied by the Brick Kiln owner and has operated brick kiln till June 20, 2022 illegally. So UPPCB has issued Closure order on 29.09.2022. Copy of the notice & closure order is annexed as **Annexure-2.**
13. Lekhpal, Kusumkhor, Bangar has measured the distance of nearby village from Brick Kiln. Copy of the report is annexed as **Annexure-3.** Distance and direction of residential area, School, PWD Road, nearby Brick kiln from Brick Kiln are as below:

Scanned with OKEN Scanner

S. No.	Siting Criteria	Distance(approx.)	Direction from Brick Kiln	The Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012
1.	Distance from residential area	• Akbarpur Mjre, Kusukkhor - 1.5Km • Makhaipur-800m • Kumharanpurwa-02 Km	North-East South North-West	01 km
2.	Distance from School	Primary School, Makhaipur-800 m	South	01 km
3.	Distance from PWD Road	Kannauj to Kumharpurwa Road-75m	North	100 m
4.	Distance from nearby Brick kiln	Dildar Brick Field- 650m	North-East	800 m

14. It is evident from above, Brick Kiln is not meeting distance criteria as per The Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012.

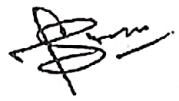
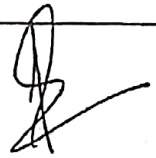
5. **Recommendations:**

1. The Brick Kiln may be imposed environmental compensation by SPCB for operation without consent to operate.

2. The Brick Kiln should not be allowed to operate as the Brick Kiln is not established as per the Siting criteria of Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012,. District Administration, Kannauj and Superintendent of Police Kannauj should ensure closure of the brick kiln in compliance of closure order issued by UPPCB.

Scanned with OKEN Scanner

6. Inspection Team:

Name of the Committee Members and Department	Signature
Sh. Chandra Shekhar, AEE, UPPCB, Kanpur Dehat Representative of UPPCB (Representative of R.O. UPPCB, Kanpur Dehat)	
Sh. Avinash Kumar Gautam, SDM, District Kannauj (Representative of DM, Kannauj)	

Scanned with OKEN Scanner

Annexure - 1

Item No. 04 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 483/2023

Nayab & Ors. Applicant(s)

Versus

State of U.P. Respondent

Date of hearing: 04.08.2023

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Application is registered based on a letter petition received by Post

ORDER

1. The grievance in the present application is regarding establishment and operation of Brick Kiln M/s. H.M. ENT Bhatta at Kannauj Road, Kusumkhor, Tehsil and District Kannauj, Uttar Pradesh in 2021 illegally without obtaining NOC, in violation of siting criteria and environmental norms which is causing environmental pollution, creating health risks to the students and residents of the locality and adversely affecting agriculture and horticulture.

2. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

3. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute

Scanned with OKEN Scanner

a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Kannauj and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The UPPCB will be the nodal agency for coordination and compliance.

4. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 20.11.2023.

6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the UPPCB and DM, Kannauj by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 04, 2023
Original Application No. 483/2023
DV

Scanned with OKEN Scanner

ANNEXURE-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No 482546 /सी-2/वायु-165/बन्दी आदेश/22 दिनाँक Date 29/09/22

पंजीकृत

सेवा में,

मै0 एच0एम0 ईट भट्ठा,
ग्राम–मखाईपुर, पोस्ट–कुसुमखोर, तहसील–कन्नौज
जनपद–कन्नौज।

यह कि मैसर्स एच0एम0 ईट भट्ठा, ग्राम–मखाईपुर, पोस्ट–कुसुमखोर, तहसील व जनपद–कन्नौज जिसे आगे उद्योग कहा जायेगा ईट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एव नियन्त्रण) अधिनियम, 1981 की धारा–40 के अर्न्तगत एक कम्पनी है।

क्षेत्रीय कार्यालय, कानपुर देहात के पत्र दिनांक 27.09.2022 द्वारा प्रेषित आख्यानुसार उक्त ईट भट्ठा उ0प्र0 ईट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप स्थापित नहीं है एवं ईट भट्ठे को राज्य बोर्ड से स्थापना से पूर्व अनापत्ति प्रमाण पत्र एवं संचालन हेतु जल/वायु अधिनियम के प्राविधानों के अन्तर्गत सहमति आदेश प्राप्त नहीं है तथा ईट भट्ठे को क्षेत्रीय कार्यालय के द्वारा प्रेषित नोटिस दिनाक 14.02.2022 का अनुपालन भी सुनिश्चित नहीं किया गया है। इस प्रकार ईट भट्ठे द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी के पत्र दिनाक 27.09.2022 द्वारा उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासशोधित की धारा 31ए के अन्तर्गत कार्यवाही किये जाने की सस्तुति की गयी है।

अत जनहित मे जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु अधिनियम 1981 यथासंशोधित की धारा 31–ए के अंतर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत सक्षम अधिकारी के अनुमोदनोंपरान्त निम्नानुसार बंदी आदेश जारी किये जाते है कि–

1. यह कि मैसर्स एच0एम0 ईट भट्ठा, ग्राम–मखाईपुर, पोस्ट–कुसुमखोर, तहसील व जनपद–कन्नौज में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बद कर दें।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एव जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, कन्नौज को इस अनुरोध के साथ प्रेषित कि ईट भट्ठा को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, कन्नौज को इस आशय से प्रेषित कि ईट भट्ठे की बंदी सुनिश्चित रहने हेतु कृपया संबंधित अधीनस्थ को निर्देशित करने का कष्ट करें।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, कन्नौज को संदर्भित उद्योग के विद्युत विच्छेदन हेतु प्रेषित।
4. अधिशासी अधिकारी, उ0प्र0 जल निगम, कन्नौज को जल आपूर्ति रोके जाने हेतु प्रेषित।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए पावती तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

टीसी-12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ 226010
दूरभाष 0522-2720828, 2720831
फैक्स 0522-2720764, 2720676

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in

प्राप्तकर्ता
उमेदुल्लाह
एच0 एम0. ब्रिक फील्ड
कुसुमखोर, कन्नौज
मो0 7521003272

Scanned with OKEN Scanner

ई–मेल:– rokanpurdehat@uppcb.in

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

पत्रांक – 1018/आई–4/2022

दिनांक– 14/04/2022

सेवा में,

मै0 एच0एम0 ईंट भट्ठा
ग्राम–कुसुमखोर,
तहसील व जनपद–कन्नौज।

विषयः–**आई0जी0आर0एस0 सन्दर्भ सं0–40016022001060 के माध्यम से ग्राम–कुसुमखोर, तहसील व जनपद–कन्नौज में निर्माणाधीन ईंट भट्ठा के विरूद्ध प्राप्त शिकायत के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक आई0जी0आर0एस0 संदर्भ संख्या– 40016022001060 के माध्यम से आपके ईंट भट्ठे के विरूद्ध श्री राजकिशोर व अन्य द्वारा शिकायती पत्र प्रेषित किया गया है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त शिकायती पत्र में उल्लिखित किया गया है कि गाटा संख्या–2672, 2677, ग्राम कुसुमखोर परगना व तहसील एवं जनपद–कन्नौज में बिना किसी की अनुमति (गाइडलाइन) का पालन किये अवैध रूप से भट्ठे का निर्माण किया जा रहा है, जिसके स्थापना एवं संचालन को रोकने हेतु अनुरोध किया गया है।

उक्त शिकायती पत्र का संज्ञान लेते हुये इस कार्यालय के प्राधिकृत अधिकारी से ईंट भट्ठा स्थल का निरीक्षण दिनांक 14.04.2022 को कराया गया। निरीक्षण आख्यानुसार निरीक्षण के समय ईंट भट्ठे के प्रतिनिधि के रूप में श्री वसीम खान उपस्थित थे। निरीक्षण के समय ईंट भट्ठा संचालित नहीं पाया गया। ईंट भट्ठा स्थल पर लगभग 120 फिट ऊंची, पक्की चिमनी एवं ट्रेन्च का निर्माण पूर्ण पाया गया तथा स्थल पर ईंट पथाई का कार्य भी होता हुआ पाया गया। निरीक्षण के समय किसी भी विभाग के सक्षम अधिकारी द्वारा जारी प्रदत्त लाइसेंस/अनुमति पत्र प्रस्तुत नहीं किया गया एवं ईंट भट्ठे की स्थापना एवं संचालन हेतु राज्य बोर्ड से अनापत्ति/सहमति भी प्राप्त नहीं की गयी है जबकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में वर्णित प्राविधानों के अंतर्गत ईंट भट्ठे की स्थापना/संचालन हेतु राज्य बोर्ड से सहमति प्राप्त किया जाना अनिवार्य है।

अतः उपरोक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि ईंट भट्ठे की स्थापना एवं संचालन राज्य बोर्ड से अनापत्ति/सहमति प्राप्त किये बिना कदापि न किया जाये, अन्यथा की दशा में आपके ईंट भट्ठे के विरूद्ध पर्यावरणीय अधिनियमान्तर्गत विधिक (बंदी/अभियोजनात्मक) कार्यवाही की जा सकती है, जिसका समस्त उत्तरदायित्व स्वयं आपका होगा।

भवदीय

(जे0पी0 मौर्य)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी महोदय, कन्नौज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. जिला खनन अधिकारी, कन्नौज को इस अनुरोध के साथ प्रेषित कि उपरोक्त परिपेक्ष्य में अपने स्तर से भी नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

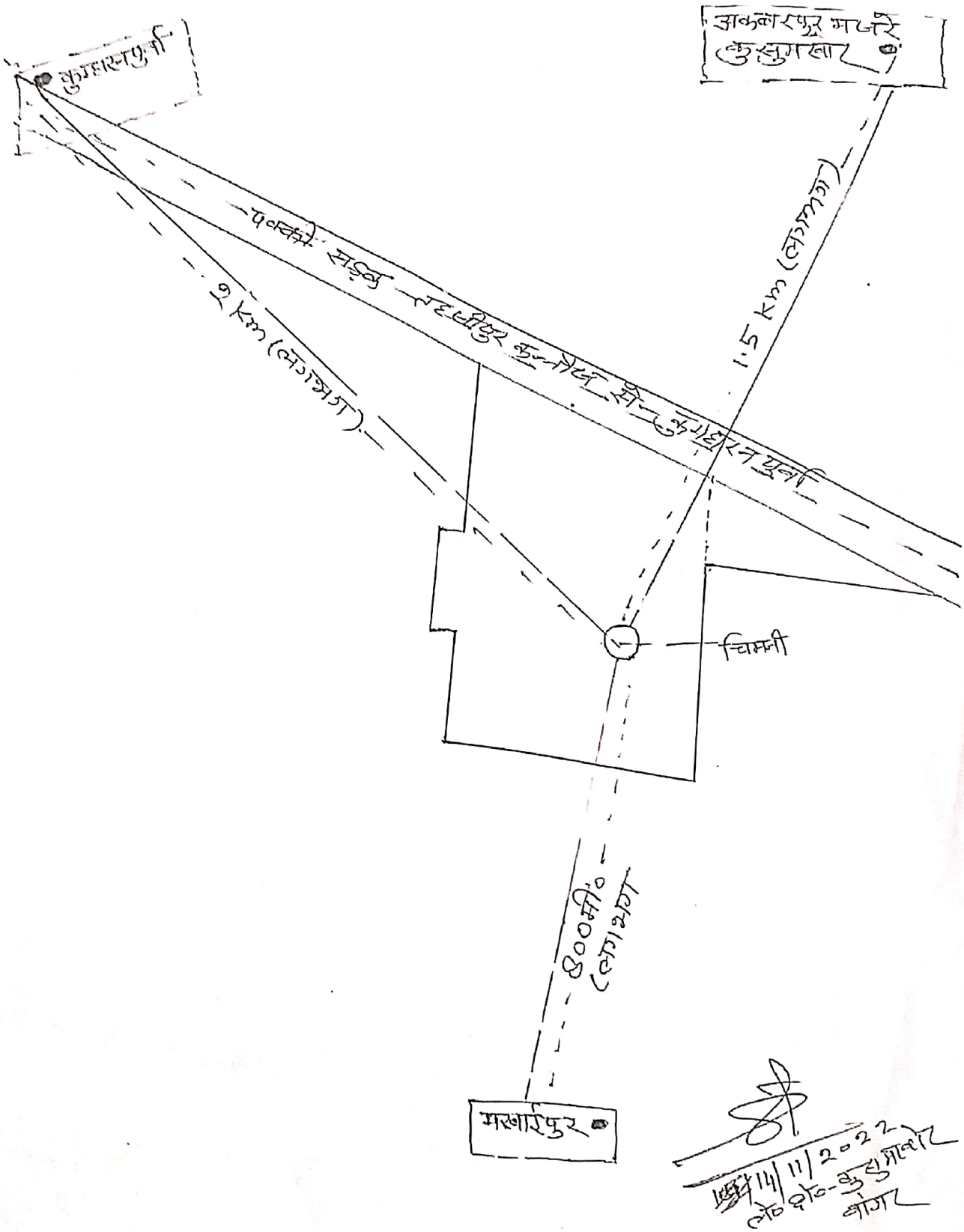
क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

ANNEXURE-3

नक्शा नक्शा 11

एच.एम.ई.एल "मट्टा कुसुमसोर खोंगर से न्यूनतम दूरी के गांव



14/11/2022
लेo दोo-कुसुमसोर खोंगर

Scanned with OKEN Scanner